

**BEFORE THE ADJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

C.P. (I.B) No. 116/9/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.10.2018**

Name of the Company: Ashish Rice Mill  
V/s.  
Anil Life Science Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.

Arjun Joshi,  
for, Nanavati  
Assoc.

Adv.

Resp.

Arjun

Parthiv Parikh IRP

Parikh

**ORDER**

Advocate Mr. Arjun Joshi i/b Nanavati Assoc. is present for the Respondent. Mr. Parthiv Parikh, RP is present in person.

The confirmation for the appointment of IRP is now received from the IBBI. The registry is directed to inform the IRP namely Mr. Parthiv Parikh having registration no. IBBI/IPA-002/IP-N00369/2017-18/11063.

The IRP to comply with the directions issued in order as before passed in CP (IB) 116/2018.

*Manora*

**MANORAMA KUMARI  
MEMBER JUDICIAL**

*Harihar Prakash Chaturvedi*

**HARIHAR PRAKASH CHATURVEDI  
MEMBER JUDICIAL**

Dated this the 3<sup>rd</sup> day of October, 2018